

ITEM NO.10

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.1 In Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 20426/2013

(From the judgement and order dated 21/12/2012 in CMWP No.15196/1996, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHIVAM HAND MADE PAPER

Petitioner(s)

VERSUS

THE COMMISSIONER ALLAHABAD DIV.& ORS

Respondent(s)

(With appln(s) for c/delay in refiling SLP)

Date: 25/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
(IN CHAMBERS)

For Petitioner(s) Mr. Yatish Mohan, Adv.
Ms. Vinita Y. Mohan, Adv.
Mr. Rakesh Kumar, Adv.
Mr. E.C. Vidya Sagar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay is refiling the Special Leave Petition is condoned subject
to payment of cost of Rs.500/- to the Supreme Court Legal Services
Committee within three weeks and the amount be utilized for juvenile
justice issues.

[GEETA AHUJA]
SR. P.A.

[INDU SATIJA]
COURT MASTER